

an>

Title: Regarding reservation in the recruitment in category A,B and C posts in Sree Chitra Tirunal Institute of Medical Sciences and Technology, Thiruvananthapuram.

SHRI P.K. BIJU (ALATHUR): Sir, I would like to raise an important issue regarding implementation of reservation in recruitment of Scientists, Engineers and academic staff in Sree Chitra Tirunal Institute of Medical Sciences and Technology, Thiruvananthapuram. It was originally a State institute but was converted into a national institute. In the beginning of this Session, we had a good discussion regarding constitutional rights as also to commemorate 125th birthday of the father of our Constitution, Dr. B.R. Ambedkar. This Institute is violating the constitutional right of reservation. Articles 16, 335, 338, 340, 341 and 342 of the Constitution of India provide reservation in this Institution. But it is not ready to implement reservation policy in categories A, B, and C.

Therefore, I urge upon the Government to take immediate steps to provide reservation in this Institute.

HON. DEPUTY-SPEAKER: *m02 Shri Joice George and *m03 Shri Jose K. Mani are permitted to associate with the issue raised by Shri P.K. Biju.